

XIV

পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No. - 768/97

অসম



सत्यमेव जयते

ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 710 দিশপুৰ, সোমবাৰ, 18 নবেম্বৰ, 2002, 27 কাৰ্ত্তি, 1924 (শক)

No. 710 Dispur, Monday, 18th November, 2002, 27th Kartika, 1924 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

NOTIFICATION

The 16th November, 2002

No. LGL.24/98/29.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIV OF 2002

(Received the assent of the Governor on 12th November, 2002)

THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND
PENSION FUND AND DEPOSIT LINKED INSURANCE FUND
SCHEME (AMENDMENT) ACT, 2002

AN

ACT

further to amend the Assam Tea Plantations
Provident Fund and Pension Fund and Deposit
Linked Insurance Fund Scheme Act, 1955 (Assam
Act X of 1955)

Preamble

Whereas it is expedient further to amend
the Assam Tea Plantations Provident Fund and
Pension Fund and Deposit Linked Insurance Fund
Scheme Act, 1955, hereinafter referred to as the
Principal Act, in the manner hereinafter appearing,

Assam Act X
of 1955

It is hereby enacted in the Fifty-third Year
of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (i) This Act may be called the Assam Tea
Plantations Provident Fund and Pension
Fund and Deposit Linked Insurance Fund
Scheme (Amendment) Act, 2002.

(ii) It shall have the like extent as the principal
Act.

(iii) It shall come into force at once.

**Amendment
of Section 3**

2. In the principal Act, in Section 3, in sub-section
4, after the clause (a), the following provisos
shall be inserted, namely :-

“Provided that if the employer fails to
deposit the contribution which he is required
to make under clause (a) within 15 (fifteen)
days of the close of every month, the employer
shall be liable to pay interest at the rate of 15%
per annum on the arrear till it is deposited :

Provided further that the employer shall be liable to pay the interest along with the required contribution to make under Clause (a).”

Amendment
of the Schedule
at paragraph 9

3. In the principal Act, in the Schedule, in paragraph 9 B (iii), for the word “ten” occurring in between the words “more than rupees” and “thousand”, the word “fifteen” shall be substituted.

S. K. SINHA,
GOVERNOR OF ASSAM

K. D. PHUKAN,
Secy. to the Govt. of Assam,
Legislative Department.